

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 437 of 2020

In the matter of:

Hem Chander

....Appellant

Vs.

Ganesh Prasad Agarwal & Anr.

...Respondents

Present

For Appellant: Mr. Ankit Mangla, Advocate.

For Respondents: Mr. Sunil Prakash & Mr. Neeraj Kr. Gupta, For R-2.

ORDER
(Virtual Mode)

10.11.2020: Learned Counsel for the Parties submitted that the matter is listed before the Adjudicating Authority tomorrow for Order on withdrawal application under Section 12(A) of Insolvency & Bankruptcy Code, therefore, the Appeal may be adjourned. Prayer allowed.

Let the matter be fixed on **18th November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/RR